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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/001043 OF 2014
Cuttack, this the 27th day of January, 2015

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

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1. Dinabandhu Mahanta,
aged about 33 years,
S/o- Jayakrushna Mahanta,
At-Bhaliadihi, P.O.-Kurda, PS-Lahunipada,
District-Sundargarh.
2. Anjan Kumar Mahanta,
aged about 35 years,
S/o- Iswar Chandra Mahanta,
At-Ulsurei, P.O.-Kudeikela, PS-Lahunipada,
District-Sundargarh.
3. Sambhunath Mahanta,
aged about 31 years,
S/o- Kamal Lochan Mahanta,
At-Thenteiposh, P.O./Via-Lahunipada,
District-Sundargarh.
4. Pradeep Kumar Mishra,
aged about 33 years,
S/o- Dadish Chandra Mishra,
At/P.O.- Lalei, Via-Khuntaon, PS-Lahunipada,
District-Sundargarh.
5. Kailash Chandra Mahanta,
aged about 34 years,
S/o- Saharai Mahanta,
At-Basubahal, P.O.-Kaleiposh, PS-Lahunipada,
District-Sundargarh.
6. Bidyadhar Patra,
aged about 33 years,
S/o- Late Bisha Patra,
At-Kamanda, P.O./PS-Koira,
District-Sundargarh.
7. Prahallad Naik,
aged about 37 years,
S/o- Shaym Sundar Naik,
At-Kamanda, P.O./PS-Koira,
District-Sundargarh.

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8. Hrushikesh Barik,
aged about 31 years,
S/o- Narasingha Barik,
At-Kamanda, P.O./PS-Koira,
District-Sundargarh.

9. Ranjan Kumar Naik,
aged about 31 years,
S/o- Late Narahari Naik,
At-Kamanda, P.O./PS-Koira,
District-Sundargarh.

10. Saroj Kumar Gahir,
aged about 37 years,
S/o- Rabindra Nath Gahir,
At-Alakhapur, P.O.-Kendrikela, PS-Bonai,
District-Sundargarh.

11. Bhaskar Kishan,
aged about 37 years,
S/o- Jugi Kishan,
At-Upar Para, P.O.-Kendrikela, PS-Bonai,
District-Sundargarh.

.....Applicants

Advocate(s)-M/s- D.K. Sahu, M. Biswal, K.Bhadi, P.Rout.

VERSUS

Union of India, represented through

1. Commissioner-Cum-Secretary,
Steel & Mines Ministry of Labor &
Rehabilitation Department, New Delhi.

2. General Manager,
Steel Authority of India, (SAIL),
Ispat Bhawan, Lodhi Road,
New Delhi-110003.

3. General Manager (P&A),
Steel Authority of India Ltd.,
Raw Material Division,
Industry House (6th floor),
10 Camac Street, Kolkata-700017.

4. Asst. General Manager (Personnel),
Raw Material Division,
Steel Authority of India Ltd.,
Rourkela, Dist-Sundargarh.

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5. Sr. Manager (P&A),
Raw Material Division,
Barsuan Iron Mines, At/PO-Tensa,
Dist-Sundargarh.
6. District Employment Officer Rourkela,
Dist-Sundargarh.

..... Respondents

Advocate(s) : Mr. G.C.Nayak (GA State)

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O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Sahu, Learned Counsel for the Applicants, and Mr. G.C.Nayak, Ld. Govt. Advocate appearing for the State of Orissa, on whom a copy of this O.A. has already been served.

2. M.A.No. 1013 of 2014 filed under Rule-4(4a) of the Administrative Tribunals Act for joint prosecution of this case is allowed. M.A. is, accordingly, disposed of.

2. The case of the applicants is that pursuant to Annexure-A/1 their names were sponsored by the Employment Exchange, Banaigarh, Sundargarh, for the post of Attendant-cum-Technician Trainee under Respondent-SAIL. Accordingly, they appeared in the written examination conducted on 29.09.2013. Having been qualified in the written test, they attended the viva-voce test, however, as it appears from the select list furnished under Annexure-A/6 they have not been selected for the post. Alleging certain irregularities committed in the process of selection, they have filed this instant O.A. under Section 19 of the Administrative Tribunals Act, 1985, praying to cancel the unfair selection and direct the Respondents to consider the applicants' case and appoint them in the post of Attendant-cum-Technician Trainee. Mr. Sahu, Ld. Counsel for the applicant, submitted that ventilating their



grievances the applicants made representation on 20.08.2014 vide Annexure-A/8 before Respondent No.3 but till date no response has been received by the applicants.

3. Since the positive case of the applicants is that no decision has been communicated to them on their representation submitted on 20.08.2014, without entering into the merit of this matter, this OA is disposed of at this admission stage with direction to Respondent No. 3 to consider their representation, if the same is still pending, and communicate the decision thereof, in a well-reasoned order to the applicants within a period of 60(sixty) days from the date of receipt of copy of this order. However, if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicants within a period of two weeks from the date of receipt of copy of this order.

4. As prayed for by the Mr. Sahu, Ld. Counsel for the applicant, copy of this order, along with the paper book, be transmitted to Respondent No. 3 by Speed Post at the cost of the applicant, for which he undertakes to furnish the postal requisites by 30.01.2015.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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